NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TP (HC)/CAA/15/17

NAME OF THE TRANSFEROR

: DALMIA CEMENT EAST LTD

SHRI RANGAM SECURITIES & HOLDING LTD DALMIA BHARAT CEMENTS HOLDINGS LTD

&

NAME OF THE TRANSFERRE

: ODISHA CEMENT LTD

UNDER SECTION

: 230

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. Vishnu Mohan

Petitioner

ORDER

This is in relation to C.A.No.384 of 2016 filed before the High Court of Madras wherein the Hon'ble High Court vide its order dated 30.11.2016 was pleased to pass an order to dispense with the meeting of Equity Shareholders of the Transferee company viz. M/s.Odisha Cement Limited pertaining to the Scheme of Arrangement of Amalgamation, which is available under Para 4, Page 28 of Additional typed set. Thereafter, the applicant company has sent private notices to the Regional Director, Ministry of Corporation Affairs, ROC and IT authorities. The applicant (Transferee company) is not a listed company and there is no need to send notices to SEBI and CCI. As there is no involvement of foreign exchange, there is also no need to send notice to RBI. The applicant company has no secured and unsecured creditors. The only requirement is to make publication of notice in newspapers. Therefore, we direct the company to effect publication of notice in newspapers one in English viz. "Hindu Business Line" (English edition) and the other in vernacular language viz. "Malai Murusu" (Tamil edition) which is stated to have wider circulation in the State of Tamilnadu. The said publication shall be effected not less than two weeks prior to the date of next hearing. The applicant is directed to file proof of publication by way of an affidavit. The matter is posted for final hearing. Put up on 26.04.2017 at 10.30 A.M.

(K. ANANTHA PADMANABHA SWAMY)

(MEMBER (JUDICIAL)

(CH. MOHD. SHARIEF TARIQ) (MEMBER (JUDICIAL)